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GOVERNMENT OF MANIPUR

SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 3rd November, 1983

No. 2/17/83-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor on 3-11-83 is hereby published in the Manipur Gazette.

A. SUKUMAR SINGH, Under Secretary (Law) to the Govt. of Manipur.

THE MANIPUR SECONDARY EDUCATION (THIRD AMENDMENT) ACT, 1983

(Manipur Act 9 of 1983)

An Act

further to amend the Manipur Secondary Education Act, 1972 (Manipur Act 7 of 1972).

BE it enacted by the Legislature of Manipur in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Secondary Education (Third Amendment) Act, 1983.

Short title and commencement.

- (2) It shall be deemed to have come into force on the day of 5th May, 1983.
- 2. In section 5 of the Manipur Secondary Education Act, 1972 (hereinafter referred to as the principal Act), in sub-section 2, the words "be appointed by the State Government who shall also" shall be omitted.

Amendment of section 5.

3. For the existing section 12 of the principal Act, the following shall be substituted, namely:

Substitution of section 12.

"Officers of the Board.

- 12. (1) The following shall be the officers of the Board who shall be appointed by the State Government:
 - (i) The Chairman;
 - (ii) the Secretary; and
 - (iii) the Controller of Examinations.
- (2) The Board may appoint such other officers and employees as it considers necessary for the efficient discharge of its functions under the Act on such terms and conditions as may be determined by regulations".

Repeal and Savings.

- 4. (1) The Manipur Secondary Education (Third Amendment) Ordinance, 1983 (Manipur Ordinance No. 1 of 1983), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.